

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "G": NEW DELHI  
BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No. 5460/Del/2018  
(Assessment Year: 2015-16)

Sorabh Gupta, W/o. shri Yogesh Mohan Gupta, D-175, Saket, Meerut (Appellant)	Vs.	ITO, Ward-2(5), Meerut (Respondent)
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**PAN: AARPG3355P**

Assessee by :	None
Revenue by:	Shri Abhishek Kumar, Sr. DR

Date of Hearing	07/11/2022
Date of pronouncement	07/11/2022

O R D E R

PER ANUBHAV SHARMA, J. M.:

1. The present appeal has been preferred by the Assessee against the order dated 12.06.2018 of Ld Commissioner of Income Tax (Appeals), Meerut (hereinafter referred as Ld. First Appellate Authority or in short Ld. 'FAA') in appeal No. 382/2017-18 before it against the order dated 02.02.2018 passed u/s 143(3) of the Income Tax Act, 1961 (hereinafter referred as 'the Act') by the Assessing Officer, Id. ITO, Ward-2(5), Meerut (hereinafter referred as the Ld. AO).
2. At the time of hearing of the appeal the assessee submitted a letter dated 04.11.2022 stating that the assessee has already opted for settlement of the impugned dispute involved in this appeal under the Direct Taxes Vivaad se Vishwas Act, 2020. The relevant form No.

5 issued on 21.12.2021 issued by Ld. Pr. CIT, Ghaziabad. Therefore, the appeal filed by the assessee may be treated as withdrawn.

3. The Id DR fairly agreed with the above contention.

4. Giving thoughtful consideration to aforesaid pleas, it is ordered that as Assessee has already been issued Form No. 5 on 21.12.2021 issued by Id. Pr. CIT, Ghaziabad with respect to dispute involved in the above appeal therefore, appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open court on 07/11/2022.

-Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER

-Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER

Dated:07/11/2022  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi